

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. 01 260 of 199 9

Applicant (s) M. Rangaya Dora Respondent (s) U.O.I. 828

Advocate for Applicant (s) M/S. G.B. Jena Advocate for Respondent (s)

Smt. Sujit Jena

Saswati Motapahar

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

REGISTER

Proposed
By, Registrar

1.6.99

At the request made on behalf of learned
Counsel for the petitioner, adjourned to 3.6.99.Vice-Chairman
3.6.99.

Kenger (J)

3.6.99

Seen the petition. Heard the learned counsel for the petitioner. After hearing learned counsel for the petitioner, we feel that this matter can be disposed of at the admission stage itself by issuing appropriate direction to departmental authorities. Accordingly we have heard Shri G.B. Jena, learned counsel for the petitioner and Shri D.N.Mishra, learned Standing Counsel, on whom a copy of the petition has been served and also perused the records. The case of the applicant is that he joined as Boiler Maker in Railways on 18.1.1955 and superannuated as CEM, Gr.I on 1.8.1989 from Locoshed, Jharsuguda. He had some claims

Bench
S. Jena

260

2 04-260/99

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

free copy of the order no-1 dt. 3.6.99 with O.A. copies sent to all respdts. by regd. post. The same copy of the order may also be given to the applicant's counsel.

Sabra
10/10

S.O
Alok
16.6.99

regarding pension and retirement dues. These matters were placed before the Pension Adalat as has been mentioned by the applicant in Paras 4.6 and 4.8 of O.A., but no final decision has been taken on his representation by Sr.D.P.O./Settlement, S.E.Railway Chakradhappur and ~~Ex~~ Divisional Railway Manager, S.E.Railway, Chakradhapur. In view of this the applicant has filed a representation which is at Annexure-2 and it is stated that the same is still pending. In view of this it is prayed by the learned counsel for the petitioner that direction be issued to Res. 2 and 3 to dispose of the said representation.

In consideration of the submissions made by the learned counsel for both sides, Res. 2 and 3 are directed to dispose of representation dated 24.10.1997 if the same is still pending before Sr.D.P.O./Settlement, S.E.Railway, Chakradhapur within a period of 120 days from the date of receipt of this order. We would make it clear that we express no opinion with regard to nature and validity of the claim made by the petitioner under Annexure-2 ~~in~~ ^{as} the respondents have already taken their decision on this issue and communicated the same to the petitioner. We would further make it clear that disposal of the representation dated 24.7.1999 by the respondents shall not give any ~~equity~~ ^{right} to the petitioner with regard to limitation. ~~in~~

The O.A. is disposed of as above.

VICE-CHAIRMAN
S. J. M.
3.6.99
MEMBER (JUDICIAL)